

LAW-Powr/30/2022-10-Law, Justice and Parliamentary Affairs
GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

I/446720/2024

Notification

Jammu, the 19th August, 2024

S.O 400 .- In exercise of the powers conferred under sub-section (1) of section 14 of the BHARATIYA NAGARIK SURAKSHA SANHITA, 2023, the Government hereby appoint below mentioned Naib Tehsildar to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their respective territorial jurisdiction of District Samba.

S.No.	Name of the Naib Tehsildar	Jurisdiction
1.	Ms. Sushma Devi	Purmandal
2.	Ms. Neha	Vijaypur
3.	Mr. Krishan Kumar Jandyal	Naib Tehsildar (Assistant Revenue Attorney, DC Office Samba)

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

No. LAW- Powr/30/2022-10

Dated :- 19 -08- 2024

Copy to the:- .

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Divisional Commissioner, Jammu.
3. Secretary to Government Revenue Department
4. District Magistrate, Samba. This is with reference to letter No. DMS/JC/24-25/1639-42 Dated 14-08-2024
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. All concerned Official(s).
7. S.O. section, Department of Law, Justice and Parliamentary Affairs (W.7.S.C).
8. Incharge Website section

Senior Law Officer 19.8.24
Department of Law, Justice and P.A